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Mr. Rakesh

Mr. S. P. Bhati Adv. brief holder for
Mr. Rakesh Arora counsel for the
applicant.

Mr. B. L. Bishnoi enters appearance
on behalf of the respondents

Learner brief holder
for the applicant states that
the claim of the applicant
has been satisfied, as an
appointment has been offered
to the applicant. The O.A.
is accordingly dismissed as
withdrawn. No order as
to costs.

A. P. NAGRATH
Adv. Member

O. P. GARG
Adv. Chairman

Part II and III destroyed
in my presence on 12.7.07
in pursuance of provision of
section 17(2) of the RTI Act
order dated 12.7.07

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Section 17(2) of the RTI Act

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12/07/2007